

DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAWAN, NEW DELHI
DES-VI Section

Minutes of the Meeting NC No.VI held on 20.9.2007

The Meeting No.23/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products for 13.9.2007 was held on 20.9.2007 in Room No.4 of DGFT under the Chairmanship of Shri Anil Aggarwal, Jt. DGFT.

At the outset the minutes of Norms Committee Meeting 22/08 held on 6.9.2007 were ratified by the committee.

List of Members Present in the Meeting is at Annexure I.

Total Number of Cases 4.

No.584		M/s. Plant Lipids Pvt. Ltd; Cochin
NC 23/08 Dt.13.9.2007 held on 20.9.2007		F.No.01/85/162/1052/AM07/DES.VI.
Export of Ginger Oil against import of Dried Ginger.		
Advance Authorisation No.1010025951 dt.13.3.2007 (under Para 4.7 of HBP 2004-09).		
RLA, Cochin, Ref. No.10/24/40/144/AM07.		
DECISION: APPROVED		

The Committee considered the case as per agenda. It was observed that the Spices Board has given written comments vide letter No.MD/AL/03-MISL/06/927 dated 26.4.2007 for Analytical Report in respect of 1 Bill of Entry No.196490 dated 23.3.2007 of Imports made against the advance authorization in question. As per SAR yield comes to 2.17% against 1.7% yield applied by the applicant. This is for a quantity of imports for 21180 Kgs against application for 100,000 Kgs. Spices Board representative also clarified that "Terpenes" generated as a bye-product has no commercial value.

Accordingly the committee decided to ratify the Advance Authorisation in this case as under:-

- (A) RA shall work out the EO as per yield percentage certified in the SAR of Spices Board against specified quantity of imports against each import consignment.

An illustration is given as under:-

S. No	B.E No. & Date	Qty.of Imports (MT)	Yield % as per SAR	Qty of EO as per SAR Yield % (MT)
(1)	(2)	(3)	(4)	(5)
				(3) X (4) divided by 100 = (5)
1		10 MT	12.00	1.20
2		20 MT	15.00	3.00 MT
3		30 MT	16.00	4.80MT
4		40 MT	10.00	4.00 MT
5	TOTAL	100 MT (A)		13.00 MT (B)

Against the total quantity of imports made (A) the EO shall be for the total quantity of (B).

(B) The Yield percentage shall be accordingly as per weighted average of yield as per SAR report from Spices Board against a total quantity of imports made for the import item (upto a total quantity of imports as per application).

OR

(C) 10.00% yield as applied for

WHICHEVER IS HIGHER YIELD (AMONG (B) AND (C) ABOVE).

Spices Board may be advised to send a copy of SAR to the Joint DGFT, Cochin under intimation to DGFT alongwith a set of SAR Report.

Accordingly RA may be advised to re-fix the EO based on the above decision upon receipt of SAR from Spices Board and take necessary action subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.585		M/s. York Winery Pvt. Ltd; Pune
NC 23/08 Dt.13.9.2007 held on 20.9.2007		01/85/162/464/AM08/DES VI
Export of Bottled Red Wine against import of Bulk Caberment Sauvignon 2006 Unfortified Wine.		
Advance Authorisation No.3110030009 dt.25.7.2007 (para 4.7 of HBP 2004-09)		
RLA, Pune, Ref.No.31/24/040/121/AM08		
DECISION : DEFERRED		

The Committee considered these cases as per agenda. The committee in consultation with the representative of the Technical Authority present in the meeting decided to ask the applicant to furnish following information/details:-

- (a) Alcoholic Content in Import Item,
- (b) Alcohol Content in each of the export product(s)
- (c) Percentage of Volume by Volume in each of the export product(s)
- (d) Whether import items are brand names, if so the details for each of the export product(s).
- (e) Correlation of import inputs with each of the export product(s).
- (f) Use of empty Bulk Containers of the imported inputs, after consumption of its inputs.
- (g) Whether empty Bulk Containers will be sent back or not.
- (h) What is the commercial value of empty Bulk Containers.

The minutes of earlier cases of such export products may be linked and put up with the case when it is listed in the NC.

Consideration of the case was deferred for relisting on 25.10.2007.

No.586		M/s. YKK India Pvt. Ltd; New Delhi
NC 23/08 Dt.13.9.2007 held on 20.9.2007		F.No.01/85/50/135/AM07/DES VI
Export of Slider 3 YGSN8 against import of Brass Flat Wire and Slider Spring Pin.		
Advance Authorisation No. 0510191929 dt. 28.9.2006 under Para 4.7 of HBP 2004-2009.		
RLA, CLA, New Delhi, Ref.No. 05/24/40/480/AM07		

DECISION: APPROVED

The Committee considered the case as per agenda. The representative of the Technical Authority present in the meeting handed over written comments as under:-

S.No.	EXPORT PRODUCT	QUANTITY
1.	Slider for Zipper 3 YGSN 8	45,-00,000 Nos. (10,500 Kgs)

S.No.	IMPORT ITEMS	QUANTITY
1	Brass Flat Wire 1.200 X 10.00 MM Cu-85%, Zn 15%	7869 Kgs
2.	Brass Flat Wire 1.000 X 7.50 MM Cu-85%, Zn 15%	3226 Kgs
3.	Slider Spring Pin 3Y 200 GSN8N	45,36,000 Nos.

RA may be advised to ratify the advance authorization accordingly and also take suitable action in terms of the provisions of the Foreign Trade Policy/Procedure and subject to other usual conditions.

No.587	1/36/85-ALC3/2006	M/s. Shark Line Exports, Kerala.
NC 23/08 Dt.13.9.2007 held on 20.9.2007		F.No.01/85/50/172/AM07/DES.VI.
Export of Processed and Dried Shark Bones against import of Dried and Unprocessed Shark Bones.		
Adv. Auth. No.1010024872 Dt.17.11.2006 (Para 4.9 of HBP 2004-09)		
RLA, Cochin Ref. No.10/24/040/082/AM07.		
DECISION: DEFERRED		

The committee considered the case as per agenda. It was observed that on basis of written comments of Ministry of Environment & Forests (Wildlife Division) vide O.M. No.3-1/2004-WL1(pt) Dt.20.2.2007, the committee in its earlier Meeting No.08/08 held on 31.5.2007 had decided to reject the case.

2. Party has represented for reconsideration of their case. Ministry of Environment & Forests (Wildlife Division) has been requested on 3.9.2007 to furnish their comments. It was decided to remind the Ministry of Environment & Forests (Wildlife

Division) to expedite their comments.

Consideration of the case was deferred for relisting on 18.10.2007.

The meeting ended with thanks to the Chairman.

LIST OF PARTICIPANTS-NC MEETING No.23/08 HELD ON 13.9.2007

Sl.No.	Name of the Officer	Designation	Department
1.	Sh. Anil Aggarwal	Jt.DGFT	DGFT
2.	Sh. Shaish Kumar	Industrial Adviser	D.I.P.P.
3	Sh. S.R. Meena,	Under Secretary	Deptt. Of Revenue
4	Sh. M R Usha	Dy. Director .	Spices Board
5	Mrs. P.M. Sobha	Asstt. Director	Spices Board
6.	Mrs. Kiran Sehgal	Dy.DGFT	DGFT
7	Sh. G.L. Monga	FTDO	DGFT